

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. II

Service Tax Miscellaneous Application No. 51171 of 2019

(on behalf of the appellant)

In

Service Tax Appeal No. 51440 of 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-484-18-19 dated 29.3.2019 passed by the Commissioner (Appeals), GST, Central Excise & Service Tax, Bhopal)

**Principal Commissioner of Central Goods &
& Service Tax, Excise & Customs, Bhopal**

Appellant

35-C GST Bhawan,
Administrative Area,
Arera Hills, Jail Road,
Bhopal, Madhya Pradesh-462015

Versus

M/s SMV Beverages Private Limited

Respondent

House No. 29, Landmark City, Danish Nagar,
Bhopal – 4620216 (MP).

Appearance

Shri K. Poddar, DR

- for the appellant

None

- for the respondent

CORAM:HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision: 24.12.2019

Final Order No. 51752/2019

Anil Choudhary:

As prayed by Revenue, the Misc. application for withdrawal of their appeal under the modified litigation policy, the Misc. application is allowed. The appeal is disposed of as withdrawn.

(Dictated & pronounced in open Court)

(Bijay Kumar)
Member (Technical)
RM

(Anil Choudhary)
Member (Judicial)

